

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) No. 170 of 2020

In the matter of:

MBev Spirits Pvt. Ltd.

...Appellant.

Versus

Mr. Mam Chand Goel & Ors.

...Respondents.

Present:

**For Appellant: Mr. Krishnendu Dutta, Sr. Advocate with
Mr. Gursat Singh Vachher, Advocate.**

**For Respondent: Mr. Virendra Ganda, Sr. Advocate for R-1 & 2.
Mr. Prashant Mehta and Mr. Aaryav Mehra,
Advocates for R-1 & 2 (Caveator)
Mr. Siddharth Bhatli and Mr. Abhishek Chaudhary,
Advocates for R-4, 6, 7 & 8.**

ORDER
(Virtual Mode)

04.01.2021 Mr. Siddharth Bhatli, Advocate appears on behalf of Respondent No. 5 Mr. Anil Kejriwal. He submits that Respondent No. 5 is adopting the Reply filed by Respondent No. 4, 6 and 7 (Diary No. 23724). Learned Counsel for Respondent No. 1 and 2 submits that due to difficulties connected with pandemic Written-Submissions could not be filed but his staff is present on the premise with copy of Written-Submissions. The Court Master to receive the same. Learned Counsel for Respondent No. 1 and 2 will serve copy of the Written-Submissions to Learned Counsel for the Appellant also.

Learned Counsel for the Appellant partly heard.

List the Appeal for further arguments on **05th January, 2021** as Part-Heard at 12:00 o' clock.

[Justice A.I.S. Cheema]
Member (Judicial)

[Dr. Alok Srivastava]
Member (Technical)

Basant B./md.